FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S POSITIVE HOUSINGS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s. Positive Housings Private Limited
2.	Date of incorporation of Corporate Debtor	22/07/2005
3.	Authority under which Corporate Debtor is incorporated	Companies Act, 1956, Registrar of Companies, Chennai
4.	Corporate Identity Number of the Corporate Debtor	U70101TN2005PTC131430
5.	Address of the Registered office and Principal Office, if any, of Corporate Debtor	New No.63, GN Chetty Road, Chennai, T Nagar, Tamil Nadu-600017
6.	Insolvency commencement date in respect of Corporate Debtor	10th March 2026 (Order received on 13/03/2026)
7.	Estimated date of closure of insolvency resolution process	06th September 2026 (180 days from the date of the order 10th March 2026)
8.	Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Amit Agrawal Reg No.- IBBI/IPA-02/IP-N00185/2017- 18/10456
9.	Address and email of the interim resolution professional, as registered with the Board	H-63, Vijay Chowk, Laxmi Nagar, Delhi - 110092 Email Id- amitagcs@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	H-63, Vijay Chowk, Laxmi Nagar, Delhi - 110092 Email Id- cirp.positivehousings@gmail.com
11.	Last date for submission of claims	27th March 2026 (14 days from the date of received of order i.e. 13/03/2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not known at present / No class of creditors has been identified at present based on the information available with the Interim Resolution Professional.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable at present, as no class of creditors has been identified.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads Physical Address: Same as mentioned above in point 10 b) Not applicable at present, as no class of creditors has been identified.

Notice is hereby given that the National Company Law Tribunal, Division Bench-II, Chennai has ordered the commencement of a corporate insolvency resolution process of the M/s. Positive Housings Private Limited on 10th March 2026.

The creditors of M/s. Positive Housings Private Limited, are hereby called upon to submit their claims with proof on or before 27th March 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.03.2026
Place: Delhi

Sd/- Amit Agrawal
(Interim Resolution Professional)
(Reg No.- IBBI/IPA-02/IP-N00185/2017- 18/10456)

SOUTH EAST CENTRAL RAILWAY

TENDER NOTICE FOR MISCELLA -NEOUS IMPROVEMENT WORK

Srl. No. (1) E-Tender No. DRM-ENGG -BSP-T-05-26-27, Date 11.03.2026.

Work: Improvement of sloped roof, false ceiling, sanitary fittings, toilets, putty, doors and windows, kitchen floor, rainwater harvesting, chain link fencing, approach pathway etc at AKT Colony under the jurisdiction of ADEN/Central/Bilaspur.

Tender value : ₹ 4,81,74,173.76/-. EMD : ₹ 3,90,900.00/-. Completion Period : 12 Months.

Start date of Submission of Tender: From **11.00** hrs. on **24.03.2026. Last date of Submission of Tender:** Upto **11.00** hrs. on **07.04.2026**.

The complete information of above e-Tender Notices is available over websites **https://www.ireps.gov.in** Bids other than e-bids shall not be accepted against above Tenders.

Divl. Railway Manager (Engg.)
CPR/10/751 S.E.C. Railway, Bilaspur.

South East Central Railway @secrail

EAST COAST RAILWAY

Notice No. eT-North-WAT-08-2026
Dt. 03.03.2026

NAME OF THE WORK : SUPPLY, INSTALLATION, COMMISSIONING AND MAINTENANCE OF 176 TRACK MOUNTED AUTOMATIC GAUGE FACE LUBRICATORS ON CURVES (ELECTRONIC TYPE) BY THE AGENCY (RDSO APPROVED FIRM ONLY) FOR 5 YEARS UNDER THE JURISDICTION OF SENIOR DIVISIONAL ENGINEER / NORTH / WALTAIR.

Approx. Cost of the Work: ₹ 22,81,77,882.24, EMD : ₹ 12,90,900/-, Cost of tender document : ₹ 11,800/-, Completion Period of the Work : 60 (Sixty) Months.

Tender Closing Date and Time : 27.03.2026 at 1500 Hrs.

No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-tender is available in website : **www.ireps.gov.in**

Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigendum issued for this tender.

Sr. Divisional Engineer (North),
PR-1224/Q/25-26 Waltair

GRIHUM HOUSING FINANCE LIMITED

Registered Office: 6th Floor, B Building, Ganga Trueno, Lohegaon, Pune, Maharashtra 411014

APPENDIX IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the Authorised Officer of **Grihum Housing Finance Limited** herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on the dates as mentioned herein below. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1	VIJAYAN NARAYANA NADAR, PEARLSCIS RAICHEL VIJAYAN	All That Piece And Parcel Of Land Measuring On The Site To The Extent Of 16 Cents = 650 Sq.Meter And Builing Door No.10/335, E.B.No. 07-070-005-269 Situated In Ayan Punjai Survey No:257(1a), Chettikulam Village, Radhapuram Taluk, Radhapuram Sub Registrar Office, Tirunelveli Registration District, Tirunelveli District. **Boundaries:- North** -Land Belonged To Sriman Narayana Swamy Kovil **East** -Property Belonged To Pearlscis Mani **South** -Property Belonged To Amakrishnan **West** -South North Street	10/03/2026	11/12/2025	**Loan No. LAP0561200000005002370** **Rs. 1599883/-** (Rupees Fifteen Lakh Ninety-Nine Thousand Eight Hundred EightyThree Only) payable **as on 11/12/2025** along with interest @ 16.35 p.a. till the realization.
2	KANNAN T, RAJAKUMARI THIYAGARAJAN	All That Piece And Parcel Of Land With Building Bearing Door No.9-133a Of Nagercoil Corporation, Having An Extent Of 2,314 Cents Equal To 93,670 Sq.Mt Of Land, Including Pathway, Situated In Re Survey No.174/7; Kanyakumari District. Boundaries: **East:Property** Of Thangaswamy **South:** Road **West:Property** Of Radha **North** :Property Belongs To Selvan (C Schedule Property)	10/03/2026	11/12/2025	**Loan No. LAP0561200000005044079** **Rs. 569536/-** (Rupees Five Lakh SixtyNine Thousand Five Hundred ThirtySix Only) payable **as on 11/12/2025** along with interest @ 16.35 p.a. till the realization.
3	MURUGAMMAL S, SETHILKUMAR PERIYAKARUPPAN,	Theni District, Periyakulam Registration District, Theni Sro, Poomalaigundu Village, Northern Side In Joint Patta No.2901, In Punja Ayan Survey No.653/7b For The Extent Of 3 Acre 79 Cents Within The Extent Western Side For The Extent Of 1 Acre 23.5 Cents Of Land Within The Extent West Southern Side South To North The Applicant Is Having Title For The Extent Of 1.5 Cents Of Property, With Usual Pathway Rights And With All Its Amenities. Now The Property Comprised In Patta No.5455, In New Survey No.653/786. And **Boundaries Of The Plot:- Towards East:** South - North Cart Pathway **Towards West:** Land Belonged To Chinnan **Towards North** Property Belonged To Rajagopal **Towards South** Land Belonged To Chinnakaruppan	09/03/2026	07/06/2025	**Loan No. HF0494H21100432** **Rs. 535120/-** (Rupees Five Lakh ThirtyFive Thousand One Hundred Twenty Only) payable **as on 07/06/2025** along with interest @ 17.1 p.a. till the realization.

In any case if there is any difference between the contents of local language publication and English newspaper publication, the content, of the English newspaper language published in Financial Express shall be prevail

Place: TAMILNADU Date: 15.03.2026

Sd/- Authorised Officer, Grihum Housing Finance Limited,

Canara Bank

ASSET RECOVERY MANAGEMENT BRANCH-I
8th Floor, Canara Towers, No: 524, Anna Salai, Chennai - 600 018. Tel.No.2849 6339, 2849 6900

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6)/9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrowers and Guarantors that the below described immovable property mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the **Authorised Officer of Various Branches, since transferred to Asset Recovery Management Branch I, Chennai** of the Canara Bank, **will be sold on "As is where is", "As is what is", and "Whatever there is" on the dates mentioned below** for recovery of bank's dues from the following Borrowers / Guarantors.

S.No.1: Borrowers: M/s.M D Builders, Rep by its Proprietor Mr.T.Murugan, No.1/554, J.J Nagar, Mogappair West, Chennai – 600037. **M/s.M D Builders,** Rep by its proprietor Mr.T.Murugan, Block M2, Flat No.S2, VGN Minerva, Nolumbur, Chennai-600037, **Mr.T.Murugan,** S/o.Mr.V.P.Thirunavukkarasu, No.1/554, J.J Nagar, Mogappair West, Chennai – 600037, **Mrs.K.Vijaya,** Flat No.MIG 163, First Floor, Annai Illam 5th Street, Noolambur, Mugappari West, Chennai – 600037, **Also at :** M-1, Block Door No T-4, VGN, Minarva Noolambur, Chennai - 600037, **Also at :** 1/549, J J Nagar, West Mogappair, Chennai - 600037
Amount Outstanding: ₹ 3,38,39,232.93 due as on 28.02.2026 plus further interest thereon.

DETAILS OF PROPERTY: Under Symbolic Possession of the Bank

Property No.1: (Property in the name of Sri.T.Murugan and Covered by Doc.No.13097/2014 and 14366/2014) All that piece and parcel of the immovable property being **Residential Flat bearing Flat No. S1, located in the 2nd Floor of the building called " Devika Homes" at Plot No.13, Annai Indra Nagar, Thirunindravur – 602024, measuring a super built up area of 1169 sqft or thereabouts, together with 598 sqft undivided share,** title and interest forming part of the larger extent of land measuring 2411 sqft, comprised in Survey No 90/20, Thirunindravur village, Avadi municipality, Thiruvallur District, Poonamalle Taluk and the Plot bounded on the North By : S.No 90/6, South By : 40 Feet Wide road, East By : Plot No 14, West By : Plot No 12. Situated within the Sub Registration District Avadi and in the Registration District of Chennai South.

Reserve Price ₹ 23,15,000/- EMD ₹ 2,31,500/- Bid Multiplier ₹ 50,000/-

DETAILS OF PROPERTY: Under Symbolic Possession of the Bank

Property No.2: (Property in the name of Sri.T.Murugan and Covered by Doc.No.14387 /2014 and 14388/2014) All that piece and parcel of the immovable property being **Flat No. F2, 1st Floor of the building called "Sri Sai Homes" Situated at Plot No 14, Secretariat Nagar, Koilpathagai Village, Ambattur Taluk, Thiruvallur District measuring a super built up area of 950 sq.ft or thereabouts, together with 484.25 sqft of undivided share out of the larger extent of land measuring 1937 sqft,** comprised in Survey Nos 136/1 and 136/2, **Koilpathagai Village, Avadi Mucipality, Ambatur Taluk, Thiruvallur District** and the Plot bounded on the North By : Plot No 11, South By : 7.20 meter road, East By: Plot No 13, West By : Plot No 15. Situated within the Sub Registration District of **Ambattur Taluk, Thiruvallur District,** within the Registration District of South Chennai

Reserve Price ₹ 23,94,000/- EMD ₹ 2,39,400/- Bid Multiplier ₹ 50,000/-

DATE & TIME OF E-AUCTION 08.04.2026 Time 10:30 a.m. to 11:30 a.m. (With unlimited extension of 5 minutes duration each till the conclusion of the sale)

The earnest money deposit shall be deposited on or before 07.04.2026 till 5.00 p.m

The properties can be inspected, with Prior Appointment with Authorised Officer, **on 06.04.2026 between 11.00 a.m. & 4.00 p.m.**

S.No.2: Borrowers: Mrs. Malini J and Mr. P.Jayasankaran, Both at : Al Block 2, Visalakshi Garden, Mylapore, Chennai - 600004 **Also At :** Door No. 88, Jayaraman Street, Gandhi Nagar Pammal, Chennai - 600075
Amount Outstanding: ₹ 30,45,647.94 due as on 28.02.2026 plus further interest thereon.

DETAILS OF PROPERTY: Under Symbolic Possession of the Bank

Property in the name of Smt MaliniJ. All that piece and parcel of **Land and Building measuring 468 Sq.ft. UDS share out of land 2238 Sq.ft. Plot No. 30, built up area 1050 Sq.ft. "ASN SHERYAS" Apartments, 2nd Floor, No.S-2, Jayaraman Street, Gandhi Nagar, Pammal,** an approval Plot, vide layout approval No. M.P.D.M/D.T.P. No. 222/73, together with building approval from the commissioner, Pammal Municipality, vide Planning Permit No. 01/14, Office letter No. 313/13, dated 08.01.2014, for Member secretary CMDA, Chennai 600 008, and the commissioner, Pammal Municipality, dated 31.12.2014 with minor corrections in the earlier drawing with the same approval numbers and for the same period, i.e., 08.04.2014 to 07.01.2017, situated at **Old Village No. 129, New Village No. 88, PAMMAL VILLAGE, GANDHI NAGAR, JAYARAMAN STREET, PAMMAL,** Comprised in S. No. 101/1 & 101/2, patta No. 7451, as per patta New Survey No. 101/77, previously in **Tambaram Taluk, now in Alandur Taluk, Kancheepuram District** bounded on theNorth by 40 Feet Road, South by Plot No. 31,East by 20 Feet wide road, West by Plot No.29, measuringEast to West on the both Sides 40 Feet, North to South on East Sides 55 Feet, North to South on the West side 57 ½ Feet, In All measuring 2238 Sq.ft.and situated within the Sub Registration District of Pammal and Registration District of South Chennai.

Reserve Price ₹ 58,91,000/- EMD ₹ 5,89,100/- Bid Multiplier ₹ 50,000/-

DATE & TIME OF E-AUCTION 22.04.2026 Time 10:30 a.m. to 11:30 a.m. (With unlimited extension of 5 minutes duration each till the conclusion of the sale)

The earnest money deposit shall be deposited on or before 21.04.2026 till 5.00 p.m

The properties can be inspected, with Prior Appointment with Authorised Officer, **on 20.04.2026 between 11.00 a.m. & 4.00 p.m.**

EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (Baanknet) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan.

For the properties which are in symbolic possession of the bank, the Auction purchaser has to comply with the following terms and conditions in addition to the standard terms and condition of the sale. 1. The bidder is purchasing the property in Symbolic Possession at his /own risk and responsibility. 2. Bank will not be responsible or duly bound for handling over of physical possession. 3. Successful Auction Purchaser will not be entitled to claim any interest, in any case of return of money. 4.Successful Auction Purchaser has to submit the Declaration cum undertaking confirming the above terms and conditions (1 to 3) immediately after e-Auction. 5. Subsequent to sale if successful bidder fails to submit Declaration cum Undertaking, the bid EMD amount will be forfeited.

For detailed terms and conditions of the sale please refer the link **"E-Auction" provided in Canara Bank's website (www.canarabank.com)** or the **service provider BAANKNET (M/s PSB Alliance Pvt. Ltd), (Contact No. 70466 12345 / 63549 10172 / 82912 20220 / 98922 19848 / 81602 05051, Email: support.baanknet@psballiance.com)** or may contact **Canara Bank, Asset Recovery Management Branch I, Chennai-600 018 (Ph. No. 044 - 2849 6339, 2849 6900) E-mail: cb2361@canarabank.com** during office hours on any working day.

Portal of E-Auction: https://baanknet.com

Date : 11.03.2026, Place: Chennai — Authorised Officer, Canara Bank

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contants. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals adversing in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

POSSESSION NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED

CIN: U67100MH2007PLC174759

Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

APPENDIX IV [Rule-8(1)] POSSESSION NOTICE (For Immovable property)

Whereas, The Authorized Officer of the Secured Creditors under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned below calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Thereafter, the Secured Creditors have assigned the financial assets to **Edelweiss Asset Reconstruction Company Limited** also as its own/acting in its capacity as trustee, herein after referred as EARC under Sec.5 of SARFAESI Act, 2002 is more specifically mentioned below. **EARC** has stepped into the shoes of the Secured Creditors and all the rights, title and interests of the Secured Creditor with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in **EARC** in respect of the financial assistance availed by the Borrower and **EARC** exercises all its rights as the secured creditor.

The borrower having failed to repay the amount, notice is hereby given to the Borrower(s), Co-Borrower(s) & Guarantor(s) and the public in general that the undersigned being the Authorised Officer of **Edelweiss Asset Reconstruction Company Limited** has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on the mentioned against each property.

S No:	Name Of The Borrower(s)/Co-Borrower (s)/ Loan Account Number	Demand Notice Date & Amount Rs.	Details of the Trust & Assignor	Date of Possession	Symbolic/ Physical Possession
1	Loan Account Number: 3019649 1. Mr. GOVINDASAMY A ("Borrower"), 2. Mrs. LATHA G ("Co-Borrower")	05.09.2024 & Rs.18,45,813.77	EARC Trust SC 482 HDB Financial Services Limited	12.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: Thanjavur District, Pattukkottai Registration District, Pappanadu Sub-District, Orathanadu Taluk, 121 Ambalapattu Village, Thenpathi Village, comprised in S.No.826/5, measuring in the extent of 48 Cent. **Boundaries: South** to Veerasamy Senathipathi & Dharumadevar Punjai, **West** to M.Manickam & Jagannathan Punjai, **North** to Adaikayee & Manivel Punjai, **East** to Kandasamy Devar Punjai.

2	Loan Account Number: XMHDKUM00089095, XMHDKUM00124003, XMHDKUM00089114 1. Mr. MURUGANANDAM N. ("Borrower"), 2. Mrs. DEEBA M. ("Co-Borrower"),	07.06.2024 & Rs.33,84,302.73	EARC TRUST 421 Religare Housing Development Finance Corporation Ltd	10.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All that the part and parcel of property situated at Thanjavur District, Kumbakonam Registration District, Thirupanaildhal Sub Registration District, Thiruvidaimaruthur Vattam, Thirupanandhal Panchayat Union, No. 15. Vinayakan Street Village, Olungacheri Small Village, comprised in R.S. No. 146/29, bearing Door No. 4/663, measuring in the extent of 900 Squar feet (83.61 Square meter), Natham Nilavarithitta New R.S. No. 220/40. **Boundaries: North** by Chakravarthi house, **East** by Kandasamy house, **West** by Road, **South by** Ravi house. **Measurement:** East to West on the Northern side 64 feet, Southern side 64 feet, North to South on the Eastern side 14 feet, Western side 14 feet, Total extent 900 Sq.ft.

3	Loan Account Number: 9946780, 2985475 1. Mr. R. Rajagopal (Borrower), 2. Mrs. Devagi R. (Co-Borrower), 3. Mr. Arivazhagan R. (Co-Borrower)	26.06.2024 & Rs.11,67,035.95	EARC TRUST SC 483 HDB Financial Services Limited	10.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All The Piece And Parcel Of The Thanjavur District, Kumbakonam Registration Thirupanandhal 'sub-registration District, Thirlividaimaruthur Vattam, 54, Narikudi Vattam, Regunathapuram Village, Comprised In R. S. No. 10/9, Door No: 229, Measuring In The Extent Of 3960 Square Feet. And Bounded On The; **East By:** Vaithiyalinga Padayachi House, **North by**: Annakudi To Man Rastha, **West By:** Natesa Padayachi House, **South By:** Vaikkal.

4	Loan Account Number: TCY06010100904 1. M R. CHINNADURAI A (BORROWER), 2. MS. ANTONYAMMAL C (CO-BORROWER), 3. MR. ALEXANDER C (CO-BORROWER), 4. MS. KAROLIN MARY A (CO-BORROWER)	21.08.2024 & Rs. 9,04,795.02	EARC TRUST SC 493 Centrum Housing Finance Ltd (National Trust Housing Finance Limited),	11.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All that Piece And Parcel Of Immovable Property S. F. No, 83/6a-12 Puthukkudi (north Half) Village & Panchayat Budaloor Union Tanjore (tk) - 613402 And Said Property Situated At Land With The Larger Extend Of The Land Has Been Measured Of 2088 Sq. Fts. Within The Ion Punjai Survey No. 83/6a12 Plot No. 15 Of Srinivasan Nagar Pudhukud! Vadapathi Village Thanjavur Taluk Boodhalur Sub Registrar Office And Registrar Dist. Of Thanjavur **And Bounded As Under: North** : Plot No. 12, **South :** 15 Ft. Road, **East :** Plot No. 14, **West :** 20 Ft. Road, With the said boundaries, the total m easurem ent o f la n d is 2 0 88 Sq. Feets.

5	Loan Account Number: TCY06010100042 1. Mr. Prabaharan D. (Borrower) 2. Mrs. Nithiya P. (Co-Borrower) 3. Mr. J Bhaskaran (Guarantor)	01.01.2025 & Rs. 10,50,348.51	EARC TRUST SC 493 Centrum Housing Finance Ltd (National Trust Housing Finance Limited),	11.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All the piece and parcel of Tanjore Registration District, Boothalur Sub- Register, Tanjore Taluk, Muthuveerakandianpatti Village, Nathan Old S.F. No. 2/1f, According To Thoraya, In Totally Measuring 2180 Sq. Ft. And Bounded On The. **East By**: Susai Marian's Plot, **North By**: Babudas's Plot, **West By:** Savariammal's Plot, South By: East- West Veethi.

6	Loan Account Number: XMHDCHE00075749 1. Mr. MANICKA SUNDARAM. A (BORROWER), 2. Mrs. CHITHRA RAVI ("CoBorrower"), 3. Mr. THIRUNAVUKKARASU A."Co-Borrower"), 4. Mrs. ALAMELU A. ("CoBorrower"), 5. Mr. ARUMUGAM P. ("CoBorrower")	07.06.2024 & Rs.17,45,105.37	EARC TRUST 421 Religare Housing Development Finance Corporation Ltd	13.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All that Piece and parcel of Land and building, comprised in S.No.200/1 As Per Patta No.2 New S.No. 301/1, Measuring with an extent of 2400 Square feet, situated at P.R.K Sharma Street, Manali Village, Ambattur Taluk presently Madhavaram Taluk, Thiruvallur District with the jurisdiction of Chennai Corporation and bounded on the **North by:** P.R.K.Sarma 1st Cross Street, **South by**: House and Land belongs to Mr.Boopathy, **East by:** House and Land belongs to Mr.Maheshwaran, **West by**: P.R.K Sharma Street. Measuring an extent of 2400 square feet. East to west on the Northern side: 40 Feet, East to west on the Northern side: 40 Feet, East to west on the Northern side: 60 Feet, East to west on the Northern side: 60 Feet, Situated at within the Sub-Registration District of Thiruvottiyur Registration District of North Chennai.

7	Loan Account Number: 13946202, 7670055 1. Mr. Tajdeen S. (Borrower), 2. Mrs. Ayashakani T. (Co-Borrower),	27.06.2024 & Rs. 17,48,656.28	EARC TRUST SC 483 HDB Financial Services Limited	09.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All The Piece and Parcel Of Cuddalore R.D., Kurinjipadi Sub-Registry, Limits Of Kurinjipadi Ponchayath Union At Pethunayagankuppam Village, "M. T. S. Nagar" Plot No. 24 R. S. No. 140/2C SubDivision From Dry New S. No. 140/2 -0.55.5 Ares Out Of Ac. 1.14 Cents (Old S. No. 265/0) Total 1205 Sq. Ft. (111.948 Sq. Mtrs.) and Bounded On The; **East By:** Common Path, **West By**: Plot No. 23, **North By**: Common Path, **South By:** Plot Of Senuvasan, Within the Boundaries East West 20 Ft., North-South, Eastemside 60 Ft., Western side-60 Vi Ft., Total 1205 Sq. Ft.

8	Loan Account Number: LPONSTH0000015555 1. Arulkumar S (Borrower), 2. Sivakadatcham V(Co-Borrower),	10.05.2024 & Rs. 21,96,880.93	EARC Trust SC - 401 Edelweiss Housing Finance Limited	09.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All That Pieces And Parcels Situated Of House Building Is Situated In The Cuddalore Registration District, Cuddalore Joint 2 Sub Registrar, Cuddalore Panchayat Union Limit, Pachaiyankuppam Village, New R.s.no.43/7- Hec. 1.37.0 Ares Its Old R.s.no.215/1- Acre 3.46 Cent, K.m. Sundaram Nagar Layout, Measuring East West 30ft., South North 40ft., Total Extent Of 1200 Sq.ft. Or Hec. 0.0111.52 Sq.mt., Of House Building And As Per Patta Proceedings R.s.no.43/9. And Bounded On The; **East** : Mani Plot, **West** : Ramu Plot, **North** : 10ft., Pathway, **South** : Kumar Plot.

9	Loan Account Number: 8066913, 14009015 1. Mr. Selvam S. (Borrower), 2. Mrs. Rani S. (Co-Borrower)	12.05.2024 & Rs. 20,72,599.54	EARC Trust SC 482 HDB Financial Services Limited	10.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All The Piece And Parcel Of Property Situated At Cuddalore R.d., Kadampuliyur Sub-registry, At Vallam Village, Grama Natham S.n0.205/7c - 121.56 Sq. Mtrs. Out Of 00280 Sq. Mtrs Old S.no.205/7 Earlier Old S.no.268/28 - 00121.56 Sq. Mtrs. Or 1308 Sq. Ft. Out Of 0.11 Cents. And Bounded; **East** Of Plot Allotted To The Share Of Rasu Under 'c' Schedule Within The Boundaries, **North** Of Pathway Of Gopal And Kathirvel, **West** Of Plot Of Gopal **South By:** Plot Of Sankarapani.

10	Loan Account Number: 6893169 1. M/s. Sivasakthi Agencies ("Borrower"), 2. Mr. Rajakumari R ("Co-Borrower"), 3. Mr. Rajaraman R ("Co-Borrower"),	13.05.2024 & Rs. 30,62,468.56	EARC TRUST SC 483 HDB Financial Services Limited	10.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: Vriddhachalam Municipality limit Survey No.310/1,TS No. 14/9, Ward E, Block 116, Patta No. 11195, Annamalai Nagar Extn, Vriddhachalam - 606001, in which plot with admeasuring East to west 66 ft, on North to South 15 ft, Total Extent 990 Sq.ft (91.98 sq.mtr) with RCC Residential Building and Terraced building portion East to West 63 ft, North to South 15 ft, Total 945 sq. ft with S.C No.020660060578 with deposit, thereon with all doors, door frames, windows, halls, electrical fittings, electricity service connection and its deposit etc. together with all common pathway rights connected thereto. The aforesaid property lies within the limit of Vriddhachalam Municipality Limit along with all elementary rights and other rights and interests in respect of the said flats which flats are bounded as follows: **On the East:** Pathway, **On the West:** Murugan Vagaiyara Plot, **On the North:** Visalakshi Vagaiyara Plot, **On the South:** Remaining Plot of Thaiyalnayagi.

11	Loan Account Number: LPONSTH0000035932 1. Balamurugan S (Borrower), 2. Jayanthi C (Co-Borrower)	19.06.2024 & Rs. 25,00,234.87	EARC TRUST SC - 459 Edelweiss Housing Finance Limited	10.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All that pieces and parcels House Plot including R.C.C Terraced New Building with Electricity Connection (S.C.No.1028) Natham New Survey No. 140/5 - 0.09.5 Ares Sub - Division Survey No. 140/18 - 00236 sq. meter. Comprising the Old No.90/5, East to West Northern side 16 'A Ft., Southern side 19 Ft, North to South Both side 52 Ft, Total measuring 923 Sq. Ft., are Situated at Salavathi Village, Tindivanam Taluk, Villupuram District, within the Sub - Registration District of Avaraipakkam and Registration District of TINDIVANAM. And bounded on the: **East** : Ganesan's House, **West** : Common Lane Pathway for Own Purpose, **North** : Subramani Gounder's remaining Plot, **South** : Ponniyamman Koil Street.

12	Loan Account Number: 1226704 1. Sathasivam D. (Borrower), 2. Bakyalakshmi J. (Co-Borrower)	08.05.2024 & Rs. 12,58,747	EARC TRUST SC 371 Dewan Housing Finance Corporation Limited	10.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All the piece and parcel of the property bearing Property Number Old S.no: 510 & 343/7, New No S.No:343/7A, 4241 sq.feet in Mariamman Koil Street, Vellakarai Village, Kattupalayam Sathnkuppam Cuddalore District having boundaries **East by:** Plot owned by Sambath Samuttiyur, **West:** Plot owned by Ramalingam, **South :** By Road, **North:** Plot owned by Sambath Samuttiyur.

13	Loan Account Number: PR00728364 and PR00677040 1. Mr. V Sathiya Aravind (Borrower), 2. Mr. Balamalaroli V (Co-Borrower), 3. Mr. Vengadessane (Co-Borrower)	03-08-2024 & Rs. 43,69,857.96	EARC TRUST SC 424 SBFC Finance Private Limited	11.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All that piece and parcel of the T.S.No: 1/1/1, R.S.No: 155/1 pt, Cadastre No: 747/1/2 pt, Patta No: 1509, Ward- N, Block No: 7, Village No: 44, Door No: 2, 2nd Cross; Vallalar Nagar, Nainarmandabam, Murungapakkam Revenue Village, Puducherry Municipality, Puducherry – 605004 and bounded by **East** – House & Common Pathway, **West** – Metal Sheet Structure, **North** – Canal, **South** – 2nd Cross Road & House.

14	Loan Account Number: LPONSTH0000007247 1. V Sankar (Borrower) , 2. S Sujatha (Co-Borrower)	09.05.2024 & Rs. 68,08,560.97	EARC Trust SC 401 Edelweiss Housing Finance Limited	11.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All the piece and parcel of the land situated at Sri Kuma ran Nagar, bearing Plot Nos.2 & 3, comprised in R.S.No.126/10A1, 126/10B2 Old S.No.126/10A1, 126/10B together measuring 1890 Sq.ft, situated at Kandamangalam Village Bounded on the Plot No: 2 & 3 **North by:** Dinesh Kumar Plot, **South by:** Indra Plot, **East by:** Karthikeyan Plot, **West by**: 20 feet common Road, Linear measurements of the property (together plot No: 2 & 3), North to South on the Eastern side: 30 feet, North to South on the Western Side: 30 feet, East to West on the Northern Side: 65 Feet, East to West on the Southern side: 61 feet. This property is situated at Kandamangalam revenue village, within the Kandamangalam Panchayat Union Limits, Sub Registration District of Kudumangalore and Registration District of Villupuram.

15	Loan Account Number:LPONSTL0000027170 1. Mr. Rajaram R. (Borrower), 2. Mrs. Varalakshmi (Co-Borrower)	09.02.2023 & Rs. 14,28,469.69	EARC Trust SC 417 Edelweiss Housing Finance Limited	11.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All piece and parcel of vacant plot is situated in Puducherry Registration District, Thirukanur Sub Registration District Mannadipet Commune Panchayat Limit , Thiruvandakoil Veli Kothapurinatham Village, Cadastre No. 62. R.S. No.20/1. Comprised in 24 Kuzhi 06 Veesam , bifurcated as Layout. Plot No.07 and Plot No.08 measuring East West 65 ft North South 40 ft Total extent 2600 Sq Ft. **Bounded on the, North** of : Plot No. 09, **East** of : New Street, **South** of : Plot No. 06, **West** of : Government Quarters.

16	Loan Account Number: 251011 1) LATE MR. JEYASEGARANE ("Borrower") (Borrower Deceased, Represented By His Legal Heirs) 2) Mrs. JEYAMARIE S("Co-Borrower") (Being the Legal Heir of the Deceased Borrower)	22-10-2024 & Rs. 91,31,879.50	EARC Trust SC 449 HDB Financial Services Limited	12.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: In respect of RCC Roofed House measuring 1248 sq.feet comprised in Town Survey No: 60, Re-Survey No: 155/10 Part, Cadastre No: 26 Part, Patta No: 824, Ward "I" Block No: 1, Door No: 54, Mark Street Nellithopu Village, Pudupalayam Revenue village, Village No: 37, Pondicherry Municipality Sub-RD Pondicherry having boundaries **East:** House, **West:** House , **North:** House, **South:** Road.

17	Loan Account Number: LPONSTL0000018718 1) Mr. SIVAKUMAR N (Borrower), 2. Mrs.DEVY N (Co-Borrower)	11-07-2024 & Rs. 47,95,878.41	EARC TRUST SC 378 Edelweiss Housing Finance Limited	12.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All piece and parcel of House Building is situated in Puducherry Registration District, Villiyanur Sub Registration District, Villiyanur Commune Panchayat Village No.46, Odiyampet Revenue Village, V.Manaveli Village, R.S.No.59/1, Cadastre No. 267, 271/1/3/2/2A/2/2, 271/1/2, 272/2/2/1/2, 271/2/3/1/2, 268/1/2pt, 269pt, 270/I/3pt, 271/1/3/2/2/2, 271/2/3/2/2/1/2, 271/3/2/21A1112, 265/1/2, 271/1/3/1/2, 271/1/3/2/2/1, 271/3/3/2/2/AJ1/2, 265/1/2, 271/1/3/1/2, 271/1/3/2/2/1, 271/3/3/1/2, Patta No.423, bifurcated a Layout, Plot No.21 and measuring East West southern side 40 Ft., Northern side 42 Ft., South North western side-44 Ft., Eastern side 31 Ft., total extent of 141 Sq.mt.,or 1526 Sq. Ft. of Vacant Plot and bounded on: **North** of : Plot Nos. 26 & 27, **East** of : Plot No.20, **South** of : Municipal Road, **West** of Plot No. 22

18	Loan Account Number: TCY06010100944 1. RAMESH P (BORROWER), 2. MS. SHEELA GRACE HETHZIAL (CO- BORROWER), 3. MR. S BASKARRAJ (GUARANTOR)	24-01-2025 & Rs. 5,45,104.53	EARC TRUST SC 493 Centrum Housing Finance Ltd (National Trust Housing Finance Limited),	11.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All That Piece And Parcel Of Vacant Land Comprised In The Ion Punjai Survey No. 132/7 Measuring An Extent Of 2180 Sq. Fts. In Sirumayankudi East Viiiage. Lalgudi Taluk. Trichi Revenue District Within The Registration District Of Ariyalur And Sub-Registration District Of Lalgudi And Bounded On The: **East By**: Patrie Browning's Land, **North By:** Pangunivaikal, **West By:** Chinnaiayan's Land, **South By:** Aalangudi Road.

19	Loan Account Number: TCY06010101058 1. MS. KANNAGI P (BORROWER), 2. MS. VEERAMMAL K (CO-BORROWER), 3. MR. PANEER SELVAM (CO-BORROWER), 4. MR. ARJUN DINESH(CO-BORROWER), 5. Ms. NEELAVATHY (GUARANTOR)	23-05-2025 & Rs. 10,65,730.30	EARC TRUST SC 493 Centrum Housing Finance Ltd (National Trust Housing Finance Limited),	11.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: Schedule-1st Item Property All That Piece And Parcel Of Vacant Land Comprised In The Old Survey No 307, Natham Survey No.125 Part, New Sub-divided Survey No.200/11 Measuring To An Extent Of 848 1/2 Sq. Fts In Sirumayangudi Village, Lalgudi Taluk, Lalgudi Subregistration District Office, Trichi Revenue And Registration District And Bounded On The : **North By:** East-west Street, **South By**: 2nd Item Land, **East By:** Govindhan & Annadurai's Land, **West By:** Palanisamy's House, Within The Above Said Total Land Area Of 848 1/2 Sq.fts, With A R.C.C. House Buiding Area Of 840 Sq.fts Bearing The Door No Of 1/261 Was In It Schedule-2nd Item Property All That Piece And Parcel Of Vacant Land Comprised In The Old Survey No.307, Vatham Survey N0.125 Part, New Subdivided Survey No.200/11 Measuring To An Extent Of 379 1/2 Sq. Fts In Sirumayangudi Village, Lalgudi Taluk, Lalgudi Subregistration Districc Office, Trichi Revenue And Registration District And Bounded On The: **North By:** 1st Item Land, **South By:** Govindhan & Annadurai's Land**, East By:** Govindhan & Annadurai's Land, **West By:** Palanisamy's House. Within The Above Said Total Land Area Of 379 1/2 Sq.fts. Total Land Area Is 848 1/2 + 379 1/2 = 1228 Sq.fts.

20	Loan Account Number: 3505321 1. Mr. MOHAMED SIDDIQUE MS ("Borrower"), 2. Mrs. NAJUMUNISHA BANU (" CoBorrower")	04.09.2024 & Rs. 16,78,245.52	EARC Trust SC 482 HDB Financial Services Limited	11.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All that piece and parcel of property at Trichirapalli District, Srirangam Sub-registration District and Presently Mannachanallur Sub Registration District, Registrar Office Previously Srirangam Sub Registration Office & Presently Mannachanallur Sub Registration Office Village Previously S. Kannanoor Village, Presently S. Kannanur West Village, Taluk Previously Lalgudi, Presently Mannachanallur, Survey Number Old Natham Survey No. 119/A, New Natham Survey No. 143/Part to an extent of 1600 Sq ft (East-West measurement on the Both Sides 80 ft and North South measurement on the Both Sides 20 ft) bearing Door No. 33, together with easement rights and pathway with the following four boundaries, **North of** Plot Belonging to Chinnasarry, **South of** Plot Belonging to Umu Habiba, **East of** North South Road, **West of** Plot Belonging to A Yeesha Beevi. Properties situated at S. Kannanoor west Village, Mannachanallur Taluk, Sub Registration District of Mannachanallur, Registration District Trichirapalli, within the the limits of Trichirapalli District, Tamil Nadu

21	Loan Account Number: TCY06010100949 1. M rs. Sumathi M. (Borrower), 2. Mr. Manikandan K. (Co-Borrower), 3. Mr. C Karunanidhi (Guarantor)	21.08.2024 & Rs. 3,55,571.69	EARC TRUST SC 493 CENTRUM HOUSING FINANCE LTD (National Trust Housing Finance Limited),	11.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All That Piece And Parcel Of Vacant Land Comprised In The Natham Old Survey No. 258, New Survey No. 53 Measuring An Extent Of 1200 Sq. Fts. In Othanur Of Meenatchipuram In S. Kannanur East Village, Mannachanallur Taluk And Sub-registration District, Trichy Revenue And Registration District And Bounded On The; **East By**: Chandrasekhar And Other Land **North By:** 23 Feet Wide Road, **West By:** Selvam's Land, **South By:** Marudhur Vaikaal.

22	Loan Account Number: TCY06010101471 1. MR. ASAITHAMBI A (BORROWER), 2. MS. ARUNMOZHI A (CO-BORROWER)	22.08.2024 & Rs. 12,79,169.02	EARC TRUST SC 493 CENTRUM HOUSING FINANCE LTD (National Trust Housing Finance Limited),	12.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All That Piece And Parcel Of Immovable Property Being Sf No. 132/1 West Street Sithalai West Peelavadi Village Kunnam (tk) Perambalur (dt) Sithalai West, Perambalur – 621708 And Said Property Situated At Land Measuring An Extent Of 858 Sq.ft. Comprised In Natham Survey No. 131/1 Of Sithali (west) Village Kunnam Taluk Perambalur Dist: Tamilnadu Being Boundaries Herein Under: **North**: Street, **South**: Vacant Land Belongs To Sivamalai, Wife Of Sanmugamurthy , **East**: Vacant Land Belongs To Selvi, Wife Of Nambiar, **West**: House Belongs To Poongodi Methai.

23	Loan Account Number: TCY06010101103 1. Mr. Govindasamy D. (Borrower), 2. Mrs. Latha G. (Co-Borrower)	22.05.2025 & Rs. 6,33,917.41	EARC TRUST SC 493 CENTRUM HOUSING FINANCE LTD (National Trust Housing Finance Limited),	12.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All That Piece And Parcel Of Vacant Land Comprised In The Natham Survey No.250/13 New Natham Survey No. 250/13 DI, Patta No. 163 Measuring An Extent Of 1820 Sq. Fts. In Kalingamudaiyaanpatti Vilage, Thuraiyu- Taluk, Ariyalur Registration District And Subregistration District Of Thuuraiyur And Bounded On The; **East By:** Du Raisamy's Lam D, **West By:** Sakthivel Aasari's Land, **South 3y:** Veeramuthu's Land, **North By:** East-west Path-way.

24	Loan Account Number: LPERSTL0000066141 1. Duraisamy V ("Borrower") 2. Jayanthi Duraisamy ("Co- Borrower") 3. Duraisamy Flower Shop ("Co- Borrower")	22.03.2023 & Rs. 12,97,900.71	EARC TRUST SC 451 Edelweiss Housing Finance Limited	12.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: In Perambalur district, Airiyalur registration district, Perambulur sub registration district, Perambulur taluk, Melapuliyur west village, Iyan Punja: 1. SF No. 340/11 out of Ac. 0.80 cent, UDR SF 199/11 Hec. 0.32.5 Ares, in this a site measuring 42' 6" in East-West on both sides and 18' in North-South in both sides admeasuring 765 sq ft = 71.07 sq mts with a RCC terraced building comprisiing ground floor and 1st flor bearing Door no. 1/07 with service connection thereon situate within the following boundaries: **To North of**: Annanamangalam Chettiyar's house, **To East of**: North-South street, **To West of**: Seilammal's house, **To South of**: Arunachalam Vahayara's mania and common wall This property is now situate in UDR Natham Survey 232/11A2 Hec. 0.00.68 sq mt and comprised in Patta No.556 at Melapuliyur village with a mamool easementary customary rights thereon. Including all existing buildings and constructions.

25	Loan Account Number: XMHDKUM00118168, XMHDKUM00118182 1) Mr. Ethendiran G (Borrower) 2) Ms. Sandhi Ethendiran (Co-Borrower)	25.06.2024 & Rs. 38,87,480.07	EARC TRUST 421 Religare Housing Development Finance Corporation Ltd	12.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: In Ariyalur Registration District, Aandimadam sub Registration, Vilanthai Vattam, Madhurakavarapalayam Village, Survey No. 147/4 to an extent of 0.03.0 Acre in this 1887 ½ Sq. Ft equal to 175.35 Sq. Mtr. Plot (Tamil Nadu - 621851) and bounded as follows: **North**: Navaneedhakannan Plot, **South:** Varadharajanpettai Road, **East:** Seethraman Plot, **West:** Kanjana Plot.

26	Loan Account Number: TCY06010101613 1) MR. GANESAN V (BORROWER), 2. MR. VELU G (CO-BORROWER), 3. Ms. BABE (GUARANTOR)	24-01-2025 & Rs. 10,43,281.31	EARC TRUST SC 493 CENTRUM HOUSING FINANCE LTD (National Trust Housing Finance Limited),	13.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: Trichirappalli Registration District And Thiruverambur Sub-registration District And Situated At Kumbakudi, Velayuthakudi Village And Comprised With S.no. 106/1 Part And New S.no.270/31 And Having An Extent Of 645 Square Feet **Bounded On The; North By :** Property Belongs To Periyasamy Pandurdar, **East By** : Property Belongs To Samboorthammal, **South By :** East To West Road, **West By** : Property Belongs To Ramachandran Pandurar. Within This East To West 12 Meters On The North East To West 12 Meters On The South, South To North 5 Meters On The East, South To North 5 Meters On The West, Totalling In All 645 Sq.ft, And Along With Usual Easmentory And Layout Rights Relating Thereto.

27	Loan Account Number: TCY06010101487 1) Mr. Natarajan M. (Borrower) , 2) Mr. Sankar N. (Co-Borrower), 3) Mrs. Muthulakshmi N. (Co-Borrower), 4) Mr. Prasath P (Guarantor), 5) Mr. Narendran (Guarantor)	22.08.2024 & Rs. 13,95,747.16	EARC TRUST SC 493 CENTRUM HOUSING FINANCE LTD (National Trust Housing Finance Limited),	13.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All The PieceAnd Parcel Of Land & BuildingAt Trichriappalli Registration District And K-sathanur Sub-registration District And Trichy Taluk And Situated At Kottapattu Village And ComprisedWith S.No. 147/6AndSub-divisionS.No.147/6D Having An Extent Of Northern Portion Of 1350 Square Feet And Bounded On The; **East By:** Property Belongs To Kaliyaperumal, **North By**: East To West Road, **West By**: Property Belongs To Krishnan, **South By**: Property Belongs To Marimuthu Within This: East To West On The Northern & Southern Side 25 Feet South To North On The Eastern & Western Side 54 Feet Measuring In All 1350 Sq.Feet Along with Usual Easementary And Layout Rights Relating Thereto

28	Loan Account Number: TCY06010101195 1) Mr. Thangaraj R. (Borrower), 2) Mrs. Ranjitham T. (Co-Borrower), 3) Mr. Ramkumar T. (Co-Borrower), 4) M Mathiyalagan (Guarantor)	22.08.2024 & Rs. 3,49,963.06	EARC TRUST SC 493 CENTRUM HOUSING FINANCE LTD (National Trust Housing Finance Limited),	13.03.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET: All That Piece And Parcel Of Land Comprised In The Survey N0.268/3a Measuring To An Extent Of 872 Sq. Fts. In Plot No. 17 Of Valavandhankottai Village, Valavandhankottai Village Panchayat, Trichi Taluk, Thiruverumbur Sub-registration District, Trichy Registration District And Bounded On The; **East By:** Plot No.18, **North By:** Survey No. 268/2, **West By:** Plot No.16, **South By:** Way,

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available**, to redeem the secured** assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Edelweiss Asset Reconstruction Company Limited** for the amount mentioned above and interest thereon.

Place: Tamilnadu
Date: 15.03.2026

Sd/- Authorized Officer
Edelweiss Asset Reconstruction Company Limited

Edelweiss Asset Reconstruction

குறுவை பருவத்தில் தமிழகத்தில் அரிசி கொள்முதல் இலக்கை 32 லட்சம் டன்னாக மாற்ற வேண்டும்

பிரதமர் மோடிக்கு முதல்வர் ஸ்டாலின் கடிதம்

சென்னை, மார்ச்.15

குறுவை பருவத்தில் தமிழகத்தில் அரிசி கொள்முதல் இலக்கை 32 லட்சம் டன்னாக மாற்ற வேண்டும் என பிரதமர் மோடிக்கு முதலமைச்சர் மு.க.ஸ்டாலின் கடியும் எழுதியுள்ளார்.

இதுதொடர்பாக பிரதமர் மோடிக்கு முதலமைச்சர் மு.க.ஸ்டாலின் எழுதியுள்ள கடிதத்தில் கூறியிருப்பதாவது–

தமிழ்நாட்டின் 2025–26–ம் ஆண்டு நடப்பு நெல் கொள்முதல் பருவத்தில் முன்னெப்பொழுதும் இல்லாத வகையில் நெல் கொள்முதல் அதிகரித்துள்ளதால் கரீப் பருவ நெல் கொள்முதல் இலக்கினை 23.50 லட்சம் டன்னிலிருந்து 47.50 லட்சம் டன்னாக நிர்ணயம் செய்திடவேண்டும்.

தமிழ்நாட்டில் நடப்பு சம்பா பருவத்தில் நெல் சாகுபடி மிகப்பெரிய உயர்வை எட்டியுள்ளது. புதிய சாதனை அளவைப் படைத்துள்ள இந்த சூழ்நிலையில், கரீப் பருவ கொள்முதல் அளவிற்கான இலக்கினை உயர்த்திட வேண்டும்.

தமிழ்நாடு ஒரு முக்கிய நெல் உற்பத்தி மாநிலம் என்றும், 2025–2026–ம் ஆண்டின் கரீப் பருவத்தில் 20.50 லட்சம் ஹெக்டேர் பரப்பளவில் நெல் பயிரிடப்பட்டுள்ளது, நடப்பாண்டில் மேட்டூர் அணை பாசனத்திற்காக உரிய நேரத்தில் திறக்கப்பட்டதுடன், சாதகமான தட்பவெப்ப நிலைகள் காரணமாக அதிக பரப்பளவில் நெல் பயிரிடப்பட்டதாலும், மேம்படுத்தப்பட்ட பயிர் மேலாண்மை முறைகள், சிறந்த பாசன கட்டமைப்பு வசதி மற்றும் விவசாயிகள் அதிக மகசூல் தரும் நெல் ரகங்களை பயிரிட்டது ஆகிய காரணிகளால், மாநிலத்தின் நெல் உற்பத்தி மற்றும் உற்பத்தித்திறனில் வரலாற்றுச் சிறப்புமிக்க நிலையை அடைந்துள்ளது.

இதனை முன்னறிந்து தான் 17.11.2025 அன்று பிரதமருக்கு எழுதிய கடிதத்தில், அரிசி கொள்முதல் இலக்கை 16 லட்சம் டன்களிலிருந்து, பருவ இறுதியில் கொள்முதல் செய்யப்படும் அளவிற்கேற்ப திருத்தி அமைக்குமாறு கோரியிருந்ததையும் குறிப்பிட்டுள்ளார்.

மேலும், நடப்புப் பருவத்தில், 12.3.2026 தேதி நிலவரப்படி, தமிழ்நாடு நுகர்பொருள் வாணிபக் கழகமும், இந்திய தேசிய கூட்டுறவு நுகர்வோர் கூட்டமைப்பும் இணைந்து 36.63 லட்சம் டன் நெல்லைக் கொள்முதல் செய்துள்ளன என்றும், இது, 2024–2025 ஆம் ஆண்டு KMS பருவத்தின் இதே காலகட்டத்தில் கொள்முதல் செய்யப்பட்ட 24.17 லட்சம் டன்னோடு ஒப்பிடுகையில், நடப்பாண்டில் கொள்முதல் கணிசமாக அதிகரித்துள்ளதையும் சுட்டிக்காட்டியுள்ளார்.

நடப்புப் பருவத்தில் கொள்முதல் செய்யப்பட்ட 36.63 லட்சம் டன் நெல்லிலிருந்து, சுமார் 24.91 லட்சம் டன் அரிசி அரவை செய்யப்படும் என தெரிவித்து, ஒன்றிய அரசால் நிர்ணயிக்கப்பட்ட 16 லட்சம் டன் அரிசி கொள்முதல் இலக்கானது தற்போதைய கொள்முதல் அளவின்படி ஏற்கனவே அடையப்பட்டது.

மேலும், நெல் கொள்முதல் சராசரியாக நாளொன்றுக்கு சுமார் 50 ஆயிரம் டன் என்ற விகிதத்தில் தொடர்ந்து இருந்து வருவதால் எதிர்வரும் நாட்களிலும் இதேநிலை நீடிக்கலாம் என்றும், மொத்த நெல் கொள்முதல் அளவு 47.50 லட்சம் டன்னை எட்டும்.

இதன் காரணமாக, சுமார் 32 லட்சம் மெட்ரிக் டன் அரிசி அரவை செய்யப்பட்டு, பெறப்படும் நிலை ஏற்படும் என்றும் தனது முந்தைய கடிதத்தில் தான் ஏற்கனவே கோரியிருந்தவாறு, கொள்முதல் நடவடிக்கைகளைத் தொடர்ந்து முன்னெடுத்துச் செல்லவும், விவசாயிகளுக்கு உரிய நேரத்தில் பணம் வழங்குவதை உறுதி செய்யவும், கரீப் பருவத்தில் 2025–2026 ஆண்டிற்கான தமிழ்நாட்டின் அரிசி கொள்முதல் இலக்கை முன்னுரிமை அடிப்படையில் 16 லட்சம் டன்களிலிருந்து 32 லட்சம் டன்களாகத் மாற்றியமைத்திடத் தேவையான உத்தரவுகளை வழங்கவேண்டும். இவ்வாறு முதலமைச்சர் வலியுறுத்தியுள்ளார்.

அரசு கலை, அறிவியல் கல்லூரிகளுக்கு தேர்வான 5 உதவிப் பேராசிரியர்களுக்கு பணி ஆணை: ஸ்டாலின் வழங்கினார்

சென்னை, மார்ச்.15–

முதலமைச்சர் மு.க.ஸ்டாலின் தலைமைச் செயலகத்தில், 2025–26–ம் கல்வியாண்டில் அரசு கலை, அறிவியல் மற்றும் கல்வியியல் கல்லூரிகளில் காலியாகவுள்ள உதவிப் பேராசிரியர் பணியிடங்களில் முதற்கட்டமாக வரலாறு கல்வியியல், மனித உரிமைகள், கடல் உயிரியியல் மற்றும் வனவிலங்கு உயிரியியல் ஆகிய 4 பாடப் பிரிவுகளுக்கு தெரிவு செய்யப்பட்ட 5 உதவிப் பேராசிரியர்களுக்கு பணிநியமன ஆணைகளை வழங்கினார்.

ஆசிரியர் தேர்வு வாரிய அறிவிக்கையின்படி, பணிநாடுநர்களால் இணையவழி வாயிலாக ஆசிரியர் தேர்வு வாரியத்தால் 61 பாடப் பிரிவுகளுக்கான 2708 பணியிடங்களுக்கு விண்ணப்பங்கள் பதிவேற்றம் செய்யப்பட்டதைத் தொடர்ந்து, எழுத்துத் தேர்வு 27.12.2025 அன்று நடத்தப்பட்டு, முதற்கட்டமாக 4 பாடப் பிரிவுகளுக்கு மட்டும் தேர்வு முடிவு வெளியிடப்பட்டது.

தேர்வில் வெற்றி பெற்றவர்களின் சான்றிதழ் சரிபார்ப்பு மற்றும் நேர்காணல் பணிகள் நிறைவு பெற்று, பணிநாடுநர்கள் பெற்ற மதிப்பெண்களின் அடிப்படையில் நான்கு பாடப்பிரிவுகளில் 5 நபர்கள் தெரிவு செய்யப்பட்டு, அவர்களுக்கு அரசு கலை, அறிவியல் மற்றும் கல்வியியல் கல்லூரிகளில் உதவிப் பேராசிரியர் பணியிடத்திற்கான பணி நியமன ஆணைகளை முதலமைச்சர் வழங்கினார்.

மீதமுள்ள பணியிடங்களுக்கு தேர்வு முடிவுகள் வெளியிடப்பட்டு, சான்றிதழ் சரிபார்ப்பு மற்றும் நேர்காணல் நடத்தி, தெரிவு செய்யப்படும் நபர்களுக்கு பணி நியமன ஆணைகள் விரைவில் வழங்கப்படும்.

இந்த நிகழ்ச்சியில், உயர்கல்வித் துறை அமைச்சர் கோவி.செழியன், தலைமைச் செயலாளர் நா. முருகானந்தம், உயர்கல்வித் துறை செயலாளர் பொ.சங்கர், கல்லூரிக் கல்வி ஆணையர் எ. சுந்தரவல்லி மற்றும் அரசு உயர் அலுவலர்கள் கலந்து கொண்டனர்.

தேசிய மக்கள் நீதிமன்றம்: தமிழகத்தில் 1 லட்சத்து 3 ஆயிரம் வழக்குகளுக்கு தீர்வு

பாதிக்கப்பட்டவர்களுக்கு ரூ.1,034 கோடி நிவாரணம்

சென்னை, மார்ச் 15–

தேசிய மக்கள் நீதிமன்றம் மூலம் தமிழ்நாட்டில் 1 லட்சத்து 3 ஆயிரத்து 365 வழக்குகள் இருதரப்பு சம்மதத்துடன் சமரசத்துக்கு வந்தது. இதன்மூலம், பாதிக்கப்பட்ட வர்களுக்கு ஆயிரத்து 34 கோடியே 93 லட்சத்து 46 ஆயிரத்து 525 ரூபாய் கிடைத்துள்ளது.

தேசிய மக்கள் நீதிமன்றம் நேற்று நாடு முழுவதும் நடத்தப்பட்டது. தமிழ்நாட்டில், மாநில சட்டப்பணி ஆணைக்குழு இந்த தேசிய மக்கள் நீதிமன்றத்தை நடத்தியது.

இதுகுறித்து சட்டப்பணி ஆணைக் குழு உறுப்பினர் செயலாளர் நீதிபதி எஸ்.பாலகிருஷ்ணன் கூறியதாவது:

தமிழ்நாட்டில், ஐகோர்ட் தலைமை நீதிபதி எஸ்.ஏ.தர்மாதிகாரி வழிகாட்டுதலின்படி, ஐகோர்ட் மூத்த நீதிபதி ஆர்.சுரேஷ்குமார் மேற்பார்வையில் தேசிய மக்கள் நீதிமன்றம் நடந்தது. சென்னை ஐகோர்ட், ஐகோர்ட் மதுரை கிளையில் நீதிபதி பி.பி.பாலாஜி, ஓய்வு பெற்ற நீதிபதிகள் டி.என்.வள்ளிநாயகம், ஏ.ராமமூர்த்தி, ஜி.சொக்கலிங்கம், எம்.ஜெயபால், பி.கோகுல்தாஸ், ஏ.ஆர்.ராமலிங்கம் ஆகியோர் தலைமையில் 7 அமர்வுகள், மாவட்ட மற்றும் தாலுகா அளவிலான நீதிமன்றங்களில் நீதிபதிகள், மாஜிஸ்திரேட்டுகள் என்று மொத்தம் 516 அமர்வுகள் அமைக்கப்பட்டன. இதில், இருதரப்பினர்களிடையே பேச்சுவார்த்தை நடத்தி, இருதரப்பினரின் முழு சம்மதத்துடன், 1 லட்சத்து 3 ஆயிரத்து 366 வழக்குகள் சமரசத்துக்கு வந்தது. இதன்மூலம், பாதிக்கப்பட்டவர்களுக்கு ஆயிரத்து 34 கோடியே 93 லட்சத்து 46 ஆயிரத்து 325 ரூபாய் கிடைத்துள்ளது. விபத்தில் பாதிக்கப்பட்ட வர்களுக்கான இழப்பீட்டு தொகைக்கான காசோலையை ஐகோர்ட் நீதிபதி ஏ.டி. ஜெகதீஷ் சந்திரா வழங்கினார். இவ்வாறு அவர் கூறினார்.

விழுப்புரம் கள்ளக்குறிச்சி மாவட்டங்களில் நடந்த தேசிய மக்கள் நீதிமன்றத்தில் 1,808 வழக்குகளில் ரூ.20.50கோடிக்கு தீர்வு காணப்பட்டது. வழக்கைச் சமரசமாக முடித்ததற்கான ஆணையை முதன்மை அமர்வு நீதிபதி மணிமொழி வழங்கினர்.

விழுப்புரம்

விழுப்புரம் ஒருங்கிணைந்த நீதி மன்றத்தில் நடந்த தேசிய மக்கள் நீதிமன்ற முகாமிற்கு மாவட்ட சட்டப்பணிகள் ஆணைக்குழு தலைவரும் முதன்மை மாவட்ட அமர்வு நீதிபதியுமான மணிமொழி தலைமை தாங்கி தொடங்கி வைத்தார். மாவட்ட சட்டப்பணிகள் ஆணைக்குழு செயலாளர் ஜெயச்சந்திரன் வரவேற்றார். நீதிபதிகள் ராஜசிம்மவர்மன், பாக்கியஜோதி, வினோதா, ராஜமகேஷ், தமிழ்செல்வன், வரலட்சுமி, பழனிக்குமார், முருகன், பாலரத்னா, கவிதா, மாஜிஸ்திரேட்டுகள் சந்திரகாசுபதி, அரவிந்த்பாரதி ஆகியோர் முன்னிலை வகித்தனர்.

விழுப்புரம் வாணியம்பாளையம் கிராமத்தில்

சாலை விபத்தில் உயிரிழந்தவர் குடும்பத்துக்கு ரூ.3 லட்சம் நிதியுதவி: ஸ்டாலின் உத்தரவு

சென்னை, மார்ச். 15–

சாலை விபத்தில் உயிரிழந்தவரின் குடும்பத்தினருக்கு ஆறுதல் தெரிவித்துள்ள முதலமைச்சர் மு.க.ஸ்டாலின் அவரின் குடும்பத்துக்கு ரூ.3 லட்சம் நிதி உதவி வழங்கிட உத்தரவிட்டுள்ளார்.

இது குறித்து அவர் வெளியிட்டுள்ள ஒரு அறிக்கையில் கூறியிருப்பதாவது:–

விழுப்புரம் மாவட்டம் மற்றும் வட்டம், சென்னை–கும்பகோணம் தேசிய நெடுஞ்சாலையில், வாணியம் பாளையம் கிராம பேருந்து நிறுத்தம் அருகில் நேற்று காலை 6.00 மணியளவில் விழுப்புரம் மாவட்டம், ப.வில்லியனூர் கிராமத்தைச் சேர்ந்த இருபதுக்கும் மேற்பட்ட நபர்கள் கரும்பு வெட்டும் வேலைக்காக நான்கு சக்கர வாகனத்தில் சென்று கொண்டிருந்தனர். அப்போது கோலியனூரிலிருந்து பண்ருட்டி வழியாக எம்.சாண்ட் ஏற்றி வந்த டிப்பர் லாரி ஒன்று எதிர்பாராதவிதமாக நான்கு சக்கர வாகனத்தின் பின்பக்கமாக மோதிய விபத்தில் அந்த வாகனத்தில் பயணம் செய்த சேகர் (வயது 65) தணிகாசலம் என்பவரின் மகன் உயிரிழந்தார் என்ற துயரகரமான செய்தியைக் கேட்டு மிகுந்த அதிர்ச்சியும் வேதனையும் அடைந்தேன்.

மேலும், இந்த விபத்தில் பலத்த காயமடைந்து முண்டியம்பாக்கம் அரசு மருத்துவ கல்லூரி மருத்துவமனையில் சிகிச்சை பெற்றுவரும் வீரவேலு, (வயது 65 தந்தை பெயர். வீராசாமி, செங்கேணி (வயது 58 கணவர் பெயர். ஆறுமுகம்) பாக்கியம் (வயது 55 கணவர் பெயர் அண்ணாதுரை) மற்றும் சுதாகர் (வயது 45 தந்தை பெயர். அரசன்) ஆகிய நான்கு நபர்களுக்கு சிறப்பு சிகிச்சை வழங்கிடவும் உத்தரவிட்டுள்ளேன்.

இந்த விபத்தில் உயிரிழந்தவரின் குடும்பத்தினருக்கும் அவரது உறவினர்களுக்கும் எனது ஆழ்ந்த இரங்கலையும் ஆறுதலையும் தெரிவித்துக் கொள்வதோடு, உயிரிழந்தவரின் குடும்பத்தினருக்கு மூன்று இலட்சம் ரூபாயும், பலத்த காயமடைந்து மருத்துவமனையில் சிகிச்சை பெற்று வருபவர்களுக்கு தலா 1 இலட்சம் ரூபாயும், இலேசான காயமடைந்தவர்களுக்கு தலா ஐம்பதாயிரம் ரூபாயும் முதலமைச்சரின் பொது நிவாரண நிதியிலிருந்து வழங்கிடவும் உத்தரவிட்டுள்ளேன்.

இவ்வாறு அதில் அவர் கூறியுள்ளார்.

நகர்ப்பகுதிகளில் 25 நாளுக்கு ஒரு கியாஸ் சிலிண்டர்

தமிழ்நாட்டில் பெட்ரோல், டீசல் தட்டுப்பாடு இல்லை

எண்ணை நிறுவன ஒருங்கிணைப்பாளர் அண்ணாதுரை பேட்டி

சென்னை, மார்ச் 15–

தமிழ்நாட்டில் பெட்ரோல், டீசல் தட்டுப்பாடு வராது என்று எண்ணை நிறுவன ஒருங்கிணைப்பாளர் அண்ணாதுரை கூறினார்.

இது தொடர்பாக சென்னையில் செய்தியாளர்களிடம் அவர் கூறிய தாவது:– பெட்ரோல் மற்றும் டீசல் கையிருப்பு 9 நாட்களுக்கு வரும். மேலும் பைப் லைன், ரெயில்கள் மூலம் தொடர்ந்து பெட்ரோல், டீசல் வந்துக் கொண்டிருக்கிறது. பெட்ரோல், டீசலுக்கு எந்தவிதமான தட்டுப்பாடும் இல்லை. கடந்த 2 நாட்களாக பெட்ரோல் நிலையங்களில் வழக்கத்தைவிட 2 மடங்கு விற்பனை அதிகரித்து உள்ளது. இன்று வழக்கமான விற்பனை நடக்கிறது. அதற்கு காரணம் நம்மிடம் இருப்பு உள்ளது. தொடர்ந்து வந்து கொண்டும் இருக்கிறது. இதனால் கவலைப்பட தேவையில்லை.

எல்பிஜி கியாஸ்

வீட்டு உபயோக கியாஸ் சிலிண்டரை பொறுத்தவரையில் மத்திய அரசு அறிவிப்பின்படி நகர்ப்புறத்தில் 25 நாட்களுக்கு ஒருமுறை சிலிண்டர் வினியோகிக்கப்படும். தற்போதுள்ள நிலைமையை சமாளிக்க இந்த முடிவு எடுக்கப்பட்டுள்ளது. கிராமப் புறங்களுக்கு 45 நாட்களுக்கு ஒருமுறை வினியோகிக்கப்படும். இம்மாத இறுதிவரைக்கும் இருப்பு உள்ளது.

வர்த்தக சிலிண்டர்களை பொறுத்தவரையில் வழக்கமாக வினியோகம் செய்வது நிறுத்தப்பட்டு தற்போது 20 சதவீதம் வரை வினியோகிக்கப்பட்டு வருகிறது. மருத்துவமனைகள் மற்றும் கல்வி நிறுவனங்களுக்கு முக்கியத்துவம் கொடுக்கப்பட்டுள்ளது. மீதியுள்ளதை ஒரு குழுவாக இணைந்து ஆய்வு செய்து முன்னுரிமை அடிப்படையில் வினியோகிக்கப்படுகிறது.

இவ்வாறு அவர் கூறினார்.

NAME CHANGE

I, PAPITHA @ PAPATHI.S
W/o. T. Satish Kumar
DOB: 21.03.1988
residing at No.17,
Devanbu Street, Redhills,
Chennai -600052
shall henceforth be known as
S. PAPITHA

பெயர் மாற்றம்

BAKIYANATHAN,
த/பெ. திரு. Susamanikkam,
பிறந்த தேதி: 25/12/1969
(பிறந்த மாவட்டம்: விருதுநகர்),
குடியிருப்பு முகவரி: எண். 18/16,
Iவது தளம், கந்தசாமி நகர்,
பூந்தமல்லி, சென்னை-600 056,
என்ற முகவரியில் வசிக்கும்
நான் இனி **BACKIANATHAN**
என அழைக்கப்படுவேன்.
Bakiyanathan (பழைய பெயர்)

SMFG Grihashakti
Nayi Asha. Naya Vishwas.

எஸ்எம்எப்ஜி இந்தியா ஹோம் பைனான்ஸ் கம்பெனி லிமிடெட்

கார்ப்பரேட் அலுவலகம் : 503 & 504, 5வது தளம், ஜி பிளாக், இன்சிப்ரே பிகேசி, பிகேசி மெயின் ரோடு, பாந்த்ரா குர்லா காம்ப்ளக்ஸ், பாந்த்ரா (இ), மும்பை 400051. பதிவு அலுவலகம் : காமர்ஸ்சோன் ஐடி பார்க், டவர் பி, முதல் தளம், எண்.111, மவுண்ட் பூந்தமல்லி சாலை, போரூர், சென்னை 600 116, தமிழ்நாடு

அசையா சொத்து சுவாதீனம் எடுத்த அறிவிப்பு [(பிற்சேர்க்கை IV விதி 8 (1) ன் கீழ்)]

கீழே கையொப்பமிட்டுள்ள வீட்டு கடன் வசதி வழங்கும் நிறுவனமான [தேசிய வீட்டுவசதி வங்கியில் முறையாகப் பதிவு செய்யப்பட்டுள்ளது (முழுமையாக RBIக்கு சொந்தமானது)] **எஸ்எம்எப்ஜி இந்தியா ஹோம் பைனான்ஸ் கம்பெனி லிமிடெட்டின்** (இனி SMHFC என அழைக்கப்படும்) அங்கீகரிக்கப்பட்ட அதிகாரி அவர்கள், 2002ம் ஆண்டு கடனீட்டுச் சொத்துக்களை ரொக்கமாக்குதல் மற்றும் நிதி சொத்துக்களை சீரமைத்தல் மற்றும் கடனீட்டுச் சொத்து மீதான உரிமை அமலாக்கச் சட்டத்தின் கீழும் (54 ஆப் 2002), மேற்சொன்ன சட்டத்தின் 13(12)வது பிரிவின் கீழ் வழங்கப்பட்ட அதிகாரத்தின் கீழும், 2002ம் ஆண்டு கடனீட்டுச் சொத்துக்கள் மீதான உரிமை (அமலாக்க) விதிகள், 3வது விதிமுறைக்கு ஏற்பவும், மேற்படி சட்டத்தின் 13(2) பிரிவின் கீழ் கடன்தாரர்களாகிய நீங்கள் (கீழே குறிப்பிடப்பட்டுள்ள பெயர்கள்) அந்த அறிவிப்பில் குறிப்பிடப்பட்டுள்ள தொகையையும் அதற்கான வட்டியையும் அந்த அறிவிப்பு கிடைத்த நாளிலிருந்து 60 நாட்களுக்குள் திருப்பிச் செலுத்துமாறு கேட்டுக் கொண்டிருந்தார். கடன்தாரர்(கள்) மேற்குறிப்பிட்டுள்ள தொகையை திரும்பச் செலுத்த தவறியதால் கடன்தாரர்கள் மற்றும் பொதுமக்களுக்கு பொதுவாகவும் அறிவிக்கப்படுகிறது யாதெனில் கீழே கையொப்பமிட்டுள்ள அங்கீகரிக்கப்பட்ட அதிகாரியானவர், கீழ்க்குறிப்பிட்டுள்ள சொத்தை மேற்சொன்ன சட்டப்பிரிவு 13, துணை பிரிவு (4)ன் கீழ் அளிக்கப்பட்ட அதிகாரத்தின்படியும் மற்றும் கடனீட்டுச் சொத்துக்கள் மீதான உரிமை (அமலாக்க) விதிகள் 2002ன் 8வது விதிமுறைக்கு இணங்கவும் **சுவாதீனம்** எடுத்துக் கொண்டார். கடன்தாரர்களுக்கு குறிப்பாகவும், பொதுமக்களுக்கு பொதுவாகவும் எச்சரிக்கப்படுவது யாதெனில், சுவாதீனம் எடுத்துக் கொண்ட இந்த சொத்து "SMHFC"க்கு செலுத்த வேண்டிய கீழ்க்கண்ட தொகை மற்றும் வட்டிக்கும் பிணையமாக உள்ளது என்பதால், யாரும் மேற்படி சொத்து தொடர்பாக எந்தவித வில்லங்கமும் மற்றும் தொடர்புகளையும் வைத்துக் கொள்ளக் கூடாது என்று இதன் மூலம் அறிவிக்கப்படுகிறது.

வ. எண்	கடன்தாரர் / உத்தரவாததாரர் பெயர் மற்றும் கடன் கணக்கு எண்	பாதுகாக்கப்பட்ட சொத்துகளின் விவரம் (அசையா சொத்து)	கோரிக்கை அறிவிப்பு தேதி மற்றும் தொகை	சுவாதீனத் தேதி
1.	கடன் கணக்கு எண் : 619139511736812 1. அப்சல் பாஷா எப் 2. தாசோன் எஸ் கே 3. நசீரா எப்	காஞ்சிபுரம் மாவட்டம், காஞ்சிபுரம் பதிவு மாவட்டம், காஞ்சிபுரம் இணை IV சார்பதிவாளர் எல்லை, காஞ்சிபுரம் நகரம், 2வது டிவிஷன், வருவாய் வார்டு எண். 20, விஜயகிராமணி தெரு, பழைய கதவு எண். 23b, தற்போதைய கதவு எண். 23b/5, சர்வே வார்டு எண். 2, பிளாக் எண். 40, பழைய நகர சர்வே எண்கள். 1593/1, 1594/, தற்போதைய நகர சர்வே எண்கள். 1593/1b & 1594/1b, வீட்டு மனை எண். 1ல் அமைந்துள்ள ஒரு காலி மனையின் அளவுகள்: கிழக்கு மேற்காக (வடபுறம்): 18 அடி + 23 அடி = 41 அடி, கிழக்கு மேற்காக (தென்புறம்): 18 அடி + 23 அடி = 41 அடி, வடக்கு தெற்காக (மேற்கு): 16 3% அடி, வடக்கு தெற்காக (கிழக்கு): 16 % அடி. மொத்தம்: 687 சதுர அடி அல்லது பட்டாவின்படி 689 சதுர அடி. இதிலுள்ள கதவுகள், ஜன்னல்கள், மின்சார இணைப்புகள் மற்றும் குடிநீர் குழாய் இணைப்புகள் உள்ளிட்டவை. எல்லைகள்: கிழக்கு: காலி மனை, மேற்கு: தும்பவனம் சாலை, வடக்கு: சர்வே எண். 1593/1 மற்றும் 1594ல் உள்ள திரு. முருகன் என்பவருக்குச் சொந்தமான வீடு மற்றும் கடை, தெற்கு: சர்வே எண். 1594/2ல் உள்ள திரு. ஈஷாத் அஹமது என்பவருக்குச் சொந்தமான வீடு மற்றும் கடை.	16.12.2025 08.12.2025 அன்று ரூ.20,08,120.89/– (ரூபாய் இருபது லட்சத்து எட்டாயிரத்து நூற்று இருபது மற்றும் எண்பத்தொன்பது பைசா மட்டும்)	13.03.2026

இடம் : காஞ்சிபுரம், தமிழ்நாடு
தேதி : 13.03.2026

ஒப்பம்/– அங்கீகரிக்கப்பட்ட அதிகாரி
எஸ்எம்எப்ஜி இந்தியா ஹோம் பைனான்ஸ் கம்பெனி லிமிடெட்

homefirst We'll take you home

Home First Finance Company India Limited
CIN: L65990MH2010PLC240703, Website: homefirstindia.com
Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

இணைப்பு–IV–A [விதி 8 (6)க்கான விதிமுறைகளைப் பார்க்கவும்) அசையா சொத்துக்களின் விற்பனைக்கான அறிவிப்பு

2002ம் ஆண்டு கடனீட்டுச் சொத்துக்களை ரொக்கமாக்குதல் மற்றும் நிதி சொத்துக்களை சீரமைத்தல் மற்றும் கடனீட்டுச் சொத்து மீதான உரிமை அமலாக்கச் சட்டம் மற்றும் கடனீட்டுச் சொத்து மீதான உரிமை (அமலாக்க) சட்டம் 2002ன் விதி 8(6)ன் கீழ் அசையா சொத்துக்களின் விற்பனைக்கான மின்னணு ஏல விற்பனை அறிவிப்பு

இதன் மூலம் கடன்தாரர்(கள்) மற்றும் உடன் கடன்தாரர்களுக்கு குறிப்பாகவும் பொதுமக்களுக்கு பொதுவாகவும் அறிவிக்கப்படுவது யாதெனில் காலம் (ii)ன்படி, ஈடுபெற்ற கடன்தாரரிடம் அடமானம் வைக்கப்பட்ட காலம் (iii)ல் விவரிக்கப்பட்டுள்ள அசையா சொத்துக்கள், கீழே விவரிக்கப்பட்டுள்ள நிலுவை தொகை மற்றும் வட்டியை திரும்ப பெற அவை ஹோம் பர்ஸ்ட் பைனான்ஸ் கம்பெனி இந்தியா லிமிடெட்டின் அங்கீகரிக்கப்பட்ட அதிகாரியால் சுவாதீனம் செய்யப்பட்டது மற்றும் அதேசமயம் நிலுவைத் தொகையை திருப்பிச் செலுத்தத் தவறியதன் விளைவாக, மேற்சொன்ன சட்டப்பிரிவு13(2)ன் கீழ் அளிக்கப்பட்ட அதிகாரத்தின்படி கீழ்க்கையொப்பமிட்டவர் மேற்சொன்ன சொத்தை விற்பனை செய்வதன் மூலம் நிலுவையை தொகையை பெறலாம் என திட்டமிட்டுள்ளார். மேலும் இது இங்கு விவரிக்கப்பட்டுள்ளபடி "எங்கே எப்படி எவ்வாறு இருக்கிறது" என்ற அடிப்படையில் விற்பனை செய்யப்படும். ஹோம் பர்ஸ்ட் பைனான்ஸ் கம்பெனி இந்தியா லிமிடெட்டிற்கு காலம்(i)ல் செலுத்த வேண்டிய நிலுவைத்தொகை கடன்தாரர்(கள்)/உடன் கடன்தாரர்களிடமிருந்து திரும்ப பெற ''ஆன்லைன்'' மூலம் ஏலம் விடப்படும்.

வ. எண்.	கடன்தாரர்(கள்) மற்றும் உடன் கடன்தாரர்கள் பெயர்	சொத்து விவரங்கள்	டிமாண்ட் நோட்டீஸ் தேதி	டிமாண்ட் நோட்டீஸ் தொகை	சுவாதீனத் தேதி	சந்தை மதிப்பு	இஎம்டி தொகை (ரூ.)	மின்னணு ஏலத்தேதி மற்றும் நேரம்	இஎம்டி மற்றும் ஆவணங்களை சமர்ப்பிக்க கடைசி தேதி மற்றும் நேரம்	அங்கீகரிக் கப்பட்ட அதிகாரி எண்
1	முனுசாமி வீரசாமி – மீனாட்சி திருமலை,	வீடு – சர்வே எண். 316/4B, பட்டா எண். 316/4B2–ன்படி, பூதகரம் கிராமம், வாலாஜாபாத் தாலுகா, காஞ்சிபுரம் மாவட்டம், காஞ்சிபுரம், தமிழ்நாடு–631561–ல் அமைந்துள்ளது. எல்லைகள்: வடக்கு – திரு. சிவக்குமாரின் மனை (சர்வே எண். 316/4B), தெற்கு – திரு. சிவக்குமாரின் மனை (சர்வே எண். 3164B/), கிழக்கு – பொதுப் பாதை, மேற்கு – திரு. கேசவனின் மனை (சர்வே எண். 316/4A).	05-04-2025	7,46,731	18-12-2025	4,00,000	40,000	30–03–2026 (11am–2pm)	28–03–2026 (upto 5pm)	8489071709
2	தமிழரசன் பழனிவேல், பழனிவேல் வைத்திலிங்கம்	மனை எண். 31, பிளாக் எண். 76, தமிழரசு/ T.S எண். 16/5, சர்வே எண். 766/8C, T.S எண். 16/5, DTCP அங்கீகார எண். 90/2018, வார்டு எண். A, பிளாக் எண். 76, மனை எண். 31, பிரையாரிட்டி கார்டன் (Priority Garden), சாத்தனூர் கிராமம், மதுராந்தகம் தாலுகா மற்றும் சார் பதிவாளர் அலுவலகம், செங்கல்பட்டு மாவட்டம், மதுராந்தகம், தமிழ்நாடு 603306.	06-02-2023	6,92,633	12-04-2023	4,50,000	45,000	30–03–2026 (11am–2pm)	28–03–2026 (upto 5pm)	7550251138

மின்னணு ஏல சேவை அளிப்பவர்	மின்னணு ஏல இணையதளம்/விவரங்கள், இதர விதி மற்றும் நிபந்தனைகள்	இஎம்டி/இதர தொகையை டெபாசிட் செய்ய கணக்கு எண்.	கிளை IFSC Code	பயனாளி பெயர்
நிறுவனத்தின் பெயர்: இ–ப்ரோகியூர்மெண்ட் டெக்னாலஜிஸ் லிமிடெட் (Auction Tiger). ஹெல்ப் லைன் எண்: 079–35022160 / 149 / 182 தொடர்பு நபர்: ராம் சர்மா – 8000023297 மின்னஞ்சல் ஐடி: ramprasad@auctiontiger.net மற்றும் support@auctiontiger.net	http://www.homefirstindia.com https://homefirst.auctiontiger.net	912020036268117- ஹோம் பர்ஸ்ட் பைனான்ஸ் கம்பெனி இந்தியா லிமிடெட் ஆக்சிஸ் வங்கி லிமிடெட், எம்ஐடிசி, அந்தேரி கிழக்கு	UTIB0000395	அங்கீகரிக்கப்பட்ட அதிகாரி ஹோம் பர்ஸ்ட் பைனான்ஸ் கம்பெனி இந்தியா லிமிடெட்

ஏல அதிகரிப்பு தொகை – ரூ. 10,000/–. வெப் போர்டல் (https://homefirst.auctiontiger.net) வழங்கப்பட்ட மின்னணு ஏல தளத்தின் மூலம் கீழ்க்கையொப்பமிடப்பட்டவரால் விற்பனை செய்யப்படும். ஆன்லைன் மின்னணு ஏல படிவம், அறிவிப்பு, ஆன்லைன் ஏல விற்பனையின் பொது விதிமுறைகள் மற்றும் நிபந்தனைகள் அடங்கிய மின்னணு ஏல டெண்டர் ஆவணம் போர்ட்டல் தளத்தில் கிடைக்கிறது. அங்கீகரிக்கப்பட்ட அதிகாரிக்கு தெரிந்த அளவில் சொத்துக்களின் மீது எந்த வில்லங்கமும் இல்லை. எவ்வாறாயினும், ஏலத்தை சமர்ப்பிப்பதற்கு முன்னர், சொத்துக்கள்/ஏலத்தில் வைக்கப்பட்ட உரிமைகள்/உரிமை கோரல்கள்/ நிலுவை தொகைகள்/சொத்துக்களைப் பாதிப்பது குறித்து ஏலதாரர்கள் தங்களது சொந்த சுயாதீன விசாரணைகளை மேற்கொள்ள வேண்டும். ஹோம் பர்ஸ்ட்டின் எந்தவித பொறுப்பையும் மற்றும் பிரதிநிதித்துவத்தையும் மின்னணு ஏல விளம்பரம் அமைக்காது. ஹோம் பர்ஸ்ட்–டிற்கு அறியப்பட்ட அல்லது தெரியாத, தற்போதுள்ள மற்றும் எதிர்காலத்தில் உள்ள அனைத்து வில்லங்கங்களுடன் இந்த சொத்து விற்கப்படுகிறது. எந்தவொரு மூன்றாம் தரப்பு உரிமை கோரல்கள்/உரிமைகள்/ நிலுவைத் தொகைகளுக்கு அங்கீகரிக்கப்பட்ட அதிகாரி/ ஈடுபெற்ற கடன் அளித்தவர் எந்த வகையிலும் பொறுப்பேற்க மாட்டார்கள். 2002ம் ஆண்டு கடனீட்டுச் சொத்துக்களை ரொக்கமாக்குதல் மற்றும் நிதி சொத்துக்களை சீரமைத்தல் மற்றும் கடனீட்டுச் சொத்து மீதான உரிமை அமலாக்கச் சட்டத்தின் கீழ் பரிந்துரைக்கப்பட்ட விதிகள்/நிபந்தனைகளுக்குட்பட்டு விற்பனை இருக்கும். **மொழிபெயர்ப்பில் முரண்பட்டால், ஆங்கிலப் பதிப்பே மேலோங்கும்.**

சர்பாசி சட்டம், 2002ன் கீழ் சட்டப்பூர்வ 15 நாட்கள் விற்பனை அறிவிப்பு

கடன்தாரர்/உத்தரவாததாரர்கள் மின்னணு ஏல தேதிக்கு முன்னதாக டிமாண்ட் நோட்டீசில் குறிப்பிடப்பட்டுள்ள தொகை மற்றும் நாளது தேதி வரையிலான வட்டி மற்றும் துணை செலவினங்களை செலுத்துமாறு அறிவிக்கப்படுகிறார்கள், அவ்வாறு செலுத்த தவறும்பட்சத்தில் சொத்து ஏலம் விடப்படும்/ விற்கப்படும் மற்றும் நிலுவைத் தொகை ஏதேனும் இருந்தால் வட்டி மற்றும் கட்டணங்களுடன் மீட்டெடுக்கப்படும்.

தேதி : 15–03–2026, இடம் : சென்னை

ஒப்பம்/– அங்கீகரிக்கப்பட்ட அதிகாரி, ஹோம் பர்ஸ்ட் பைனான்ஸ் கம்பெனி இந்தியா லிமிடெட்

படிவம் ஏ

பொது அறிவிப்பு

(நொடித்தல் மற்றும் இந்திய திவால் வாரிய (கார்ப்பரேட் நபர்களுக்கான திவால் தீர்மான நடைமுறை) விதிமுறைகள் 2016-ன், விதி 6 - ன் கீழ்)

M/s. பாசிட்டிவ் ஹவுசிங்ஸ் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்களின் கவனத்திற்கு

தொடர்புடைய விவரங்கள்		
1.	கார்ப்பரேட் கடனாளர் பெயர்	M/s. பாசிட்டிவ் ஹவுசிங்ஸ் பிரைவேட் லிமிடெட்
2.	கார்ப்பரேட் கடனாளர் துவக்கத் தேதி	22/07/2005
3.	எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் கடனாளர் துவக்கம்/பதிவு	நிறுவனங்கள் சட்டம், 1956, நிறுவனங்கள் பதிவாளர் சென்னை
4.	கார்ப்பரேட் கடனாளரின் நிறுவன அடையாள எண்/ வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்	U70101TN2005PTC131430
5.	கார்ப்பரேட் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக முகவரி (வேறு ஏதேனும் இருப்பின்)	புதிய எண் 63, ஜி.என். செட்டி சாலை, சென்னை, தி. நகர், தமிழ்நாடு 600017
6.	கார்ப்பரேட் கடனாளரின் திவால் நிலை துவங்கப்பட்ட தேதி	10 மார்ச் 2026 (உத்தரவு பெறப்பட்டது: 13/03/2026)
7.	திவால் தீர்மான நடைமுறை மூடும் உத்தேச தேதி	06 செப்டம்பர் 2026 (10 மார்ச் 2026 தேதியிட்ட உத்தரவு தேதியிலிருந்து 180 நாட்கள்)
8.	இடைக்கால தீர்மான நிபுணராக செயல்படும் திவால் நிபுணரின் பெயர் மற்றும் பதிவு எண்.	அமித் அகர்வால் பதிவு எண்.–IBBI/IPA–02/IP–N00185/2017– 18/10456
9.	குழுவில் பதிவு செய்துள்ளபடி இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	H–63, விஜய் சௌக், லக்ஷ்மி நகர், டெல்லி – 110092 மின்னஞ்சல் முகவரி – amitagcs@gmail.com
10.	இடைக்காலத் தீர்மான நிபுணருடன் கடிதப் பரிமாற்றத்திற்குப் பயன்படுத்த வேண்டிய முகவரி மற்றும் மின்னஞ்சல்	H–63, விஜய் சௌக், லக்ஷ்மி நகர், டெல்லி – 110092 மின்னஞ்சல் முகவரி – cirp.positivehousings@gmail.com
11.	கோரிக்கைகள் சமர்ப்பிக்க கடைசி தேதி	27 மார்ச் 2026 (உத்தரவு பெறப்பட்ட தேதியிலிருந்து 14 நாட்கள், அதாவது 13/03/2026)
12.	பிரிவு 21, உப பிரிவு (6ஏ), உட்கூறு (பி)ன் கீழ் கடன் வழங்கியவர்கள் வகை, வேறு ஏதேனும் இருப்பின் இடைக்கால தீர்மான நிபுணரால் உறுதி செய்யப்பட்டது	தற்போது தெரியவில்லை / இடைக்காலத் தீர்மான நிபுணரிடம் உள்ள தகவல்களின் அடிப்படையில், தற்போது எந்தவொரு கடன் வழங்கியவர் வகையும் அடையாளம் காணப்படவில்லை.
13.	வகையின் கீழ் கடன் வழங்கியவர்களின் அங்கீகரிக்கப் பட்ட பிரதிநிதியாக அடையாளம் காட்டப்பட்ட திவால் நிபுணரின் பெயர் (ஒவ்வொரு வகையிலும் 3 பெயர்கள்)	எந்தவொரு கடன் வழங்கியவர் வகையும் அடையாளம் காணப்படாததால், இது தற்போது பொருந்தாது.
14.	(a) தொடர்புடைய படிவங்கள் மற்றும் (b) அங்கீகரிக்கப்பட்ட பிரதிநிதிகள் விவரங்கள் கிடைக்கும்	a) இணையதள இணைப்பு : https://ibbi.gov.in/home/downloads நேரடி முகவரி: மேலே வ.எண்.10ல் குறிப்பிட்டுள்ள அதே முகவரி b) எந்தவொரு கடன் வழங்கியவர் வகையும் அடையாளம் காணப்படாததால், இது தற்போது பொருந்தாது.

தேசிய நிறுவன சட்டத் தீர்ப்பாயம், அமர்வு – II, சென்னை, 10 மார்ச் 2026 அன்று M/s. பாசிட்டிவ் ஹவுசிங்ஸ் பிரைவேட் லிமிடெட்டின் கார்ப்பரேட் திவால் தீர்மான நடைமுறையைத் தொடங்க உத்தரவிட்டுள்ளது என்று இதன் மூலம் அறிவிக்கப்படுகிறது.

M/s. பாசிட்டிவ் ஹவுசிங்ஸ் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்கள், தங்களது உரிமை கோரல்களை உரிய ஆதாரங்களுடன் 27 மார்ச் 2026 அன்றோ அல்லது அதற்கு முன்பாகவோ, வ.எண் 10–க்கு எதிராகக் குறிப்பிடப்பட்டுள்ள முகவரியில் உள்ள இடைக்காலத் தீர்மான நிபுணரிடம் சமர்ப்பிக்குமாறு இதன் மூலம் கேட்டுக்கொள்ளப்படுகிறார்கள்.

நிதிக் கடன் வழங்கியவர்கள் தங்களது உரிமை கோரல்களை ஆதாரங்களுடன் மின்னணு வழியில் மட்டுமே சமர்ப்பிக்க வேண்டும். மற்ற அனைத்துக் கடன் வழங்கியவர்களும் தங்களது உரிமை கோரல்களை ஆதாரங்களுடன் நேரில், தபால் மூலமாகவோ அல்லது மின்னணு வழியிலோ சமர்ப்பிக்கலாம்.

வ.எண் 12–க்கு எதிராகப் பட்டியலிடப்பட்டுள்ள ஒரு வகையைச் சேர்ந்த (class) நிதிக் கடன் வழங்கியவர்கள், அந்த வகையின் [வகையைக் குறிப்பிடவும்] அங்கீகரிக்கப்பட்ட பிரதிநிதியாகச் செயல்படுவதற்கு, படிவம் CA–வில் (Form CA) பதிவு எண் 13–க்கு எதிராகப் பட்டியலிடப்பட்டுள்ள மூன்று திவால்நிலை நிபுணர்களிலிருந்து தாங்கள் தேர்ந்தெடுக்கும் அங்கீகரிக்கப்பட்ட பிரதிநிதியைக் குறிப்பிட வேண்டும்.

தவறான உரிமை கோரல் ஆதாரங்களைச் சமர்ப்பிப்பது அபராதங்களுக்கு வழிவகுக்கும்.

தேதி : 14.03.2026
இடம் : டெல்லி

ஒப்பம்/– அமித் அகர்வால்
(இடைக்காலத் தீர்மான நிபுணர்)
(பதிவு எண்.–IBBI/IPA–02/IP–N00185/2017– 18/10456)